THE DEPUTY MINISTER IN IHE MINISTRY OF SHIPPING AND TRANS-PORT (SHRI PRANAB MUKHERJEE):
(a) and (b) The position regarding pre-

herthing detention to ships at Bombay Port has improved very, materially since the introduction of third shift working in December. 1973, and there is no abnormal congestion now. In view of this, the question of diverting cargo from Bombay Port does not arise

Second Master Plan for Delhi

304. SHRI M. S. ABDUL KHADER
SHRIMATI RATHNABAI SREENIVASA RAO:

SHRIMATI SUSHILA SANKAR ADIVAREKAR:

Will the Minister of WORKS AND HOUSING be pleased to state:

- (a) whether the Town and Country Planning Organisation has recommended a second Master Plan for Delhi;
 - (b) if so, the details thereof; and
- (c) action Government propose to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI OM MEHTA): (a) and (b) In a review on the implementation of the Master Plan for Delhi, the Town and Country Planning Organisation have proposed the preparation of a second Master Plan for Delhi. They have suggested therein that the planning ellort should look beyond 1981.

(c) The present Master Plan for Delhi has a plan-perspective upto 1981. The preparation of a second Master Plan will be taken up at the appropriate time.

Release of Levy Sugar in 1973

- 305. SHRI SANAT KUMAR RAHA: Will the Minister of AGRICULTURE be pleased to state:
- (a) the quantum of levy sugar released by sugar mills in 1973; and
- (b) the estimated quantity of sugar levied on sugar mills in 1973?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI B. P. MAURYA): (a) and (b) As against total allotment ot" 25.09 tonnes «of levy sugar from various factories during the calendar year 23 70 lakh tonnes were despatched/delivered by sugar factories upto the'end of December, 1973. Despatches/ deliveries of the remaining quantity have been delayed mainly due to railway strike and shortage of diesel oil for Road movement in December '73, and are expected to be completed by the end of this month.

Delhi University Teachers

306. SHRI CHANDRA SHEKHAR: SHRI V. B. RAW: SHRI GURUMUKH SINGH MU-

> SAFIR: SHRI KALI MUKHERJEE: SHRI A. G. KULKARNI: SHRI J. S. TILAK: SHRI KRISHAN KANT:

Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

- ...(a) whether Government have recently received a representation from the Delhi University Teachers regarding their service conditions etc.; and
 - (b) if so, reaction of Government thereto?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (PROF. S. NURUL HASAN): (a) The Delhi University Teachers' Association has submitted a memorandum containing the following demands:

- (i) Revision of salary scales;
- (ii) amendment of Section 45 of the Delhi University Act to provide for statutory security of service;
- (iii) Re-constitution of Managing Committees of Colleges; and
- (iv) Provision of medical benefits and housing facilities.
- (b) The position with regard to these de» mands is as follows:

(i) The question of revision of salary scales, based on the recommendations made by the University Grants Com-nfission, is under examination.

Written Answers

- (ii) Amendment of Section 45 of the Delhi University Act will be considered at the time of amending the Act in the near future.
- (iii) Amendment of the Statute relating to the constitution of Governing Bodies of Colleges is under consideration.
- (iv) The University Grants Commission is working out a scheme for providing medical facilities to the staff. The question of additional housing facilities has also been taken up by the University with the University Grants Commission.

Fixing of Labels of Superior Brands of Butter and Cheese on Adulterated Stnff

307. SHRI S. KUMARAN:

SHRI BHUPESH GUPTA:

Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state:

- (a) whether it is a fact that the labels of well-known brands of butter and cheese are affixed on the packages of adulterated butter and cheese in Delhi; and
- (b) if so, the steps taken to check this menace?

THE DEPUTY MINISTER OF HEALTH AND FAMILY PLANNING (PROF. A. K. KISKU): (a) No such case has come to the notice of Government.

(b) Does not arise

Seizure of the Stocks of Rice and Groundnut Oil

308. SHRI SURAJ PRASAD: SHRI S. G. SARDESAI:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that Government have recently seized the stocks of rice and groundnut oil in some States; and

(b) if so, the details thereof, State-wise?

to Questions

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): (a) and (b) The required information is being collected and will be laid on the Table of the Sabha.

Private Recognised Schools in South Delhi

- 309. SHRI SANDA NARAYANAPPA: WUI the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:
- (a) whether it is a fact that the Directorate of Education Delhi has not issued any instructions to the privately-managed recognised schools regarding the benefits required to be given to their teachers under the Delhi Education Act, 1973, and the Rules made thereunder;
 - (b) if so, reasons therefor;
- (c) whether it is a fact that most of these schools have not taken any steps to revise teachers' pay-scale etc. in conformity with the Delhi Education Act, 1973 and the Rules made thereunder; and
- (d) if so, the action taken or proposed to ba taken by Government in the mat ter?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): (a) Attention of the managements of the privately managed recognised schools has been drawn to all the provisions of the Delhi School Education Act, 1573, and the Rules made thereunder and they have been informed of their applicability.

- (b) Does not arise.
- (c) and (d) The Delhi Administration is taking steps to enforce the provisions of the Act and the Rules, inter-alia, in regard to pay scales of teachers. The Zonal Education Officers have been directed to see that the provisions of the Act and the Rules are strictly observed by the schools falling in their respective jurisdiction.